

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.106**

IA-2500/2023 IA-458/2023 459/2023 IA-96/2023 IA(Com.A)-37/2023 IA-4645/2022 IA-1934/2021 IA-1994/2021 IA-5441/2021 IA-2791/2021 IA-5916/2022 IA-5917/2022 IA-1554/2022 IA-1064/2021 IA-1508/2021 IA-287/2021 IA-796/2021 IA-1146/2022 IA-82/2022 IA-1432/2022  
In  
IB-1348(ND)/2019

**IN THE MATTER OF:**

M/s. Nisus Finance & Investment Managers LLP & Anr.

**.... APPLICANT/PETITIONER**

**Vs.**

M/s. Earthcon Universal Infratech Pvt. Ltd.

**.... RESPONDENT**

**SECTION**

**U/s 7 IBC code 2016**

**Order delivered on 08.06.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Shikhil Suri, Ms. Aphune K. Kezo, Advocates in IA-4645/2022, Mr. Kumar Mihir, Advocate in IA No. 2500/ 2023, Mr. Shobhit Gupta Advocate for Applicant Chirayu Garg I.A. 1934/2021 and I.A. 1064/2021, Mr. Siddharth Bhatli and Mr. Khyati Jain, Advocates in IA 5441/2021

Mr. Anil Dutt, Mr. Sarthak Garg, Advocates in IA-82/2022, IA-1432/2022 for Noida Power Company limited

Mr. Sanjay Khanna, Ms. Pragya Bhushan, Mr. Karandeep Singh, Mr. Tarandeep Singh, Advocates for AR of the Home Buyers

For the RP

: Mr. Rishabh Jain, Advocate for Rp,  
Mr. Gaurav Katiyar, RP in person

For the Noida Authority : U.N Singh, Advocate for G Noida Authority

For the Ex-directors : Mr. Saifuddin Khan, Mr. Shahid Khan, Mr. Mohd. Arsh Khan for the ex-directors

For the Respondent : Ms. Shweta Saini, Advocate for Applicant Erstwhile  
IRP of the Corporate Debtor in I.A. 3379 OF 2020,  
Mr. Siddharth Bhatli and Mr. Khyati Jain, Advocates  
for R-1 in IA-1508/2021

**ORDER**

**IA(Com.A.)-37/2023:-**

Issue notice to the Respondents.

The Applicant is directed to serve a copy to the Ld. Counsel appearing for Resolution Professional. Reply, if any, shall be filed within two weeks.

List the matter on **11.07.2023**.

**IA-1554/2022:-**

Issue notice.

Ld. Counsel appearing for the Respondent accepts notice and seeks time to file reply affidavit. Two weeks' time granted for filing reply affidavit.

List the matter on **11.07.2023**.

**IA-2500/2023 IA-458/2023 459/2023 IA-96/2023 IA-4645/2022 IA-1934/2021 IA-1994/2021 IA-5441/2021 IA-2791/2021 IA-5916/2022 IA-5917/2022 IA-1064/2021 IA-1508/2021:-**

List on **11.07.2023**.

**IA-1432/2022:-**

We have heard the submissions of Ld. Counsel appearing on behalf of both the parties.

We have partly heard the submissions of Ld. Counsel appearing for the Applicant.

During the course of the arguments, it was brought to our notice by Mr. Rishabh Jain that in IA-1146/2022 vide order dated 14.03.2022, this Tribunal had directed the Resolution Professional not to take any action with regard to disconnection of the electricity of respective flats. Mr. Rishabh Jain seeks liberty to file an application seeking modification of the said order. Liberty granted. He shall take the necessary steps to file an appropriate application within three days.

List this matter alongwith IAs i.e., IA-1146/2022 and IA-82/2022 on  
**14.06.2023.**

**IA-287/2021 IA-796/2021:-**

List on **11.07.2023.**

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**